

that. Special instruction was given that none of the big houses should be searched. He told them not to search any big houses....

(Interruptions).

MR. CHAIRMAN: The hon. Member should resume his seat.

SHRI H. M. PATEL: Let me give a categorical answer; This is complete untruth.

SHRI KALYAN ROY: This is complete truth...

(Interruptions).

SHRI H. M. PATEL: Without any hesitation I can say that no such instruction was issued. There is not an iota of truth in this.

(Interruptions).

SHRI YOGENDRA SHARMA: ..

MR. CHAIRMAN: This shall not go on record. ... (Interruptions). The Question Hour is over. We shall now take up the Short Notice Question. Mr. Sisodia,

12 NOON

SHORT NOTICE QUESTIONS AND ANSWERS

Boards of Directors of Cooperative Societies in Madhya Pradesh

5. SHRI SAWAISINGH SISODIA: t
SHRI S. W. DHABE: SHRI
BHISHMA NARAIN
SINGH: SHRI SWAMI
DINESH
CHANDRA;

Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is the policy of the Central Government to promote the democratic functioning of the cooperative movement at all levels in the country;

(The question was actually asked on the floor of the House by Shri Sawaisingh Sisodia.

(b) whether the Central Government are aware that recently the management of all the cooperative societies (at the Apex, District and primary levels) in Madhya Pradesh have been taken over from elected representatives and duly constituted Boards of Directors and handed over to nominated administrators;

(c) if so, what is the reaction of the Central Government thereto;

(d) whether Government are aware of the dissatisfaction prevailing amongst the cooperators as a result of the action of the Madhya Pradesh Government; and

(e) if so, whether the Central Government propose to take any action to redress their grievances and to restore the democratic character of the cooperative societies in that State?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) As per information received, the Government of Madhya Pradesh promulgated an Ordinance on 24th November, 1977 to bring about uniformity in the terms of Committees of management of such class of societies as the State Government may by general order direct. Accordingly, the term of committees of 442 federal and central societies and marketing societies and also about 7000 resource societies has been terminated. Administrators have been appointed for a maximum period of one year within which the elected board of management of these societies will be brought into existence.

(c) to (e) This is a matter solely within the competence of State Government. Some complaints expressing

dissatisfaction over the action taken by the State Government have been received by the Central Government and the State Government has, therefore, been advised to reconsider the matter.

SHRI SAWAISINGH SISODIA: I am very thankful to the hon. Minister that he has given his consent for admitting this important question, which is the concern of the whole co-operative movement of the country. It is a matter of great satisfaction that the hon. Minister of Commerce and Civil Supplies and Co-operation, Mr. Dharia, and his colleague in this Ministry, not only believe in democracy and cooperative ideology, but they are for a strict implementation of these principles. After the formation of the Janata Government at the Centre, it has been declared as a matter of policy in unequivocal terms to de-officialise and de-politicalise and permit the democratic functioning of the co-operative movement at all levels in the country. This view has been confirmed by the hon. Prime Minister also. But, Sir, the M. P. Government, on the contrary and against the declaration of the Centre has brutally murdered the whole co-operative movement and has not only taken over charge of 500 co-operative institutions at the district and block levels but they have nominated officers to manage the affairs of these cooperative organisations. They have nominated 6000 persons who are otherwise disqualified and who have got no concern whatsoever with the...

MR. CHAIRMAN: What is your supplementary?

SHRI SAWAISINGH SISODIA: Not only this. They are also going to take over seven thousand more co-operative institutions of that State and they are in the process of nominating 70,000 persons, political persons, of a particular ideology to demolish and damage the whole co-operative movement of that State. Sir, not only this...

MR. CHAIRMAN: You are going to narrate the whole thing. Are you going to put your supplementary or not?

SHRI SAWAISINGH SISODIA: Give me two minutes.

MR. CHAIRMAN: How can I allow all this? You must put your supplementary. You are not allowed to deliver lectures.

SHRI SAWAISINGH SISODIA: This is not a lecture.

MR. CHAIRMAN: What is it?

SHRI SAWAISINGH SISODIA: This is the background of the Short Notice Question.

MR. CHAIRMAN: You may ask whether he is going to take any action.

SHRI SAWAISINGH SISODIA: I would like to know from the hon. Minister, What action is the Central Government intending to take in this matter? When this is the condition of the co-operative movement and your reply is that you have advised the State Government to re-consider the whole situation, the State Government is adamant. They have taken this action intentionally to see that those political persons who are of a particular ideology are nominated to these institutions. There is a great concern and anxiety over the situation. What action is the Central Government going to take in this matter? I will give a suggestion to the hon. Minister that the Central Government has got full control over the State cooperative movement because the Reserve Bank and other national level organisations like the N.C.D.C. and other organisations are giving aid and financial loans to the State Governments to finance the co-operative movements in the States. (Time bell rings). Therefore, the Central Government has got complete control and they should take definite and immediate action to see that these sorts of things do not go on further. Not only that,

this will happen all over the country in all the States if this kind of thing is not stopped and appropriate action is not taken.

श्री कृष्ण कुमार गोयल : सभापति महोदय, माननीय सदस्य ने मध्य प्रदेश की इस घटना पर जो चिन्ता व्यक्त की है, भारत सरकार भी उस चिन्ता में सम्मिलित है। जैसा कि उत्तर में कहा गया, मंत्री महोदय ने स्वयं राज्य सरकार को इस सारे मामले पर पुनर्विचार करने के लिए लिखा है, लेकिन मैं आपकी अनुमति से सदन को सूचित करना चाहूंगा कि सहकारिता राज्य का विषय है और उसके आधार पर उनका लेजिस्लेशन है और लेजिस्लेशन के साथ-साथ उसकी मशीनरी है जिसके द्वारा वह इसे करते हैं।

श्री एन० एच० कुम्भारे : दोनों तरफ जनता गवर्नमेंट है।

श्री कृष्ण कुमार गोयल : इसीलिए कहा है। कोऑपरेटिव मिनिस्टर्स की जो कॉन्फ्रेंस हुई थी उसके अन्दर ओपनली श्री धारिया जी ने सहकारिता मंत्री जी को स्पष्ट कह दिया था कि केन्द्रीय सरकार इस बात को पसन्द नहीं करती है। मैं समझता हूँ कि इस विषय में केन्द्रीय सरकार मध्य प्रदेश सरकार को पर्सुवेड करेगी और अभी तक करती रही है। जहाँ-जहाँ भी इस प्रकार की स्थितियाँ आई हैं, जहाँ पर लोकतंत्र पर आंच आ रही है सहकारिता में, हम ने प्रयास किया है। मैं समझता हूँ कि इस उत्तर से माननीय सदस्य संतुष्ट होंगे।

MR. CHAIRMAN: Second supplementary. It should not be like the first one. Otherwise, I will not allow you.

श्री सवाई सिंह सिसोदिया : श्रीमन्, मुझे इस बात की खुशी है कि हमारा केन्द्र का सहकारिता मंत्रालय इस सारी स्थिति पर बहुत जागरूक है, चिन्तित है, लेकिन मैं

माननीय मंत्री जी से यह जानना चाहता हूँ कि यह केवल प्रान्त का विषय नहीं है बल्कि बैंकिंग रेगुलेशन ऐक्ट के अनुसार आपका पूरा कंट्रोल कोऑपरेटिव मूवमेंट पर है। इसलिए आप क्या डीफ़िनिट ऐक्ट इस सम्बन्ध में लेना चाहते हैं और यदि आप ऐक्शन नहीं लेंगे तो मध्य प्रदेश में नहीं सारे देश में कोऑपरेटिव मूवमेंट की क्या स्थिति बनने वाली है, इन सारी बातों पर विचार करें।

SHRI MOHAN DHARIA: Sir, I would like to make it very clear, as my colleague has already stated, that the action of the Madhya Pradesh Government is unfortunate. I, as a Minister in charge of Cooperation and the Central Government also cannot approve of this action. Sir, it is not a party issue. I would like to make it very clear that this is a question concerning the cooperative movement. But this House should not forget that we are having a federal-cwm-unitary structure. Co-operation is a subject handled by the State Government. What we can do is to persuade the State Government and to have a discussion with them. To say that we should take some other action is not proper. So far as the Reserve Bank of India is concerned, it shall have to be judicious with all the State Governments. When this thing lies Within the competence of the State Government, to say that the Reserve Bank of India should not sanction money, will not be proper. This House will bear with me that in such a delicate matter, it is better that we adopt a procedure of persuasion and not of suppression. That is not possible. Therefore, my endeavour will be, as we have done at the conference of the Ministers of Co-operation—and we are trying—to evolve a national policy and national guidelines as to how we want to carry forward this movement in this country. Sir, there are various areas like co-operation movement such as education, rural development, village panchayats, etc. where, keeping aside the party politics, we

shall have to involve the whole of the country and the millions of our masses if we at all want to achieve the objectives that we set for such movements. And in this sense, I would like to appeal to the House not to make it a party issue but treat it as a national movement and look at it from that view, and let us try to persuade in this context.

SHRI S. W. DHABE: Sir, may I know from the hon. Minister whether any guidelines will be issued for not issuing such ordinances in future? Sir, it has been stated that government wants a rule of law and a democratic functioning. But in spite of it these ordinances have been issued. The Minister there made a statement that the ordinance will not be continued for long and the elections will take place. Then he nominated a large number of persons. Sir, according to the 'Economic Times' of today, Janata Party MLAs Shri Bacchan Naik and Shri Nagin Kochar and Shri Sher Singh stated at a press conference that the list included a deceased person like the late Amar Chand Vaid and also known criminals. These are the statements made by the Janata Party MLAs. Therefore, Sir, will he issue guidelines that such an ordinance should not be issued and elected bodies should not be quashed like this so that such things do not happen in future?

SHRI MOHAN DHARIA: Sir, I have not got any information so far as the other allegations are concerned. Regarding the ordinance, Sir, it is the policy that whatever could be enacted through the legislatures or through the Parliament, as far as possible, we should not have such sort of ordinances. That is the policy of the Central Government.

SHRI BHISHMA NARAIN SINGH: Sir, may I know from the hon. Minister what those co-operative societies are at the State level which were superseded and what is the exact number of the nominated members?

SHRI MOHAN DHARIA: Sir, & the extent, the information is available, it is very much there in the statement that is placed on the Table of the House.

श्री नरथो सिंह : मैं माननीय मंत्री जी से यह जानना चाहूंगा कि जिस तरह से मध्य प्रदेश में सहकारी समितियों के निदेशक बोर्डों को सुपरसीड किया गया है उसी प्रकार से तमिलनाडु, आन्ध्र प्रदेश, राजस्थान, हरियाणा, पंजाब, जम्मू-काश्मीर, बिहार, उड़ीसा, उत्तर प्रदेश और कुछ महाराष्ट्र के एपेक्स लेवल की सहकारी कांफ़ेडरेटिव सोसाइटियों को भी सुपरसीड किया गया है और उसके परिणामस्वरूप सहकारी मूवमेंट का अस्तित्व लगा है और लोगों ने सरकारी हस्तक्षेप के खिलाफ आवाज उठाई है तथा स्वयं प्रधान मंत्री जी ने भी कहा है, कि यह नहीं होना चाहिए और आप भी कहते हैं कि यह नहीं होना चाहिए, लेकिन इन तमाम बातों के बावजूद इस प्रकार का जो हस्तक्षेप बढ़ता जा रहा है उसको रोकने के लिए जिस प्रकार से पंचायती राज को हमारे देश में किस प्रकार से मजबूत किया जाये इस पर मुझसे देने के लिए सरकार ने श्री अशोक मेहता की अध्यक्षता में एक कमेटी बनाई गई है, क्या उसी प्रकार से सहकारी आन्दोलन को मजबूत करने के लिए किसी अच्छे राष्ट्रीय स्तर के नेता की अध्यक्षता में, जिसका सहकारी आन्दोलन से निकट का संबंध रहा हो, कोई ऐसी कमेटी बनाएँ जिसमें संसद्-सदस्य और राज्यों के प्रतिनिधि भी हों और जो इन सारी बातों पर विचार करे और इस प्रकार के मुझसे दे ताकि सहकारी समितियों में सरकारी हस्तक्षेप न होने पाये और सहकारी समितियाँ सरकार की कठपुतलियाँ न बन सकें ? मैं यह भी जानना चाहता हूँ कि जनता पार्टी की जो ग्राम स्वराज्य विकेन्द्रीकृत अर्थ-व्यवस्था की नीति है उसमें सहयोग देने की दृष्टि से

क्या इस प्रकार की कोई शमेटो बनाने पर विचार करें ?

(Interruptions).

MR. CHAIRMAN: I do not know why you are interfering when he is putting the supplementaries. If he does the same thing, will you like it? Please sit down. Hon. Members, I am now addressing the Members in general and not addressing him or you particularly. When any individual Member is putting a supplementary, if others create noise how can I hear and how can I expect silence? If you are interested in hearing the reply from the Minister, you must know how to keep quiet.

SHRI MOHAN DHARIA: Sir, I have already clarified that this is a State issue, but then let us not forget that many times it so happens that while conducting the affairs of cooperative societies there are malpractices, there is embezzlement, and to that extent there is no other alternative for the State Government but to take action. In that "connection, I must make it very clear that if there is embezzlement, if there are malpractices, the State Government should necessarily take action and should necessarily prosecute also. The only question is whether it should be done in a whole-hog manner as it has happened, unfortunately, in Madhya Pradesh and, to that extent, I say, that it should not have happened". Now, the hon. Member has suggested the constitution of a committee. There is no need for such a committee. The Co-operation Ministers met here. They have unanimously adopted a national policy resolution where all of them have expressed their concern and stated that they would not like to have any party politics so far as the co-operative movement is concerned. I think it is a fair decision and it is necessary for all of us to give all possible co-operation.

SHRI N. G. RANGA: Sir, we all appreciate the spirit in which my hon. friend is approaching this question. But, then, he is also aware of the fact

that on the 18th, 19th and 20th of last month, the people connected with the co-operative movement all over India met in Trivandrum and passed a resolution and requested the Government of India as well as the State Governments to ensure the democratic management of these co-operative societies and they also asked the Government of India to have necessary power to see that these co-operative societies are run in a democratic manner through elections and only in specific cases power may be used by the State Governments to supersede the elected bodies or appoint any special officers.

SHRI MOHAN DHARIA: Sir, I am very much one with the hon. Member in what he says. We look at the cooperative movement as one of the effective instruments in stabilising the whole democratic structure of the country and naturally we would very much like to have the democratic processes continue so far as the co-operative movement is concerned and in that connection it should be our endeavour to persuade the State Governments to have a dialogue with these societies.

MR. CHAIRMAN: We have spent 20 minutes on one question.

श्री जगदीश जोशी : श्रीमन्. माननीय मंत्री महोदय यह बनाने की कृपा करेंगे कि भारतीय संविधान के डायरेक्ट्रि प्रिन्सिपल्स के अन्तर्गत सहकारिता आन्दोलन का स्पष्ट उल्लेख है। तो उस अनुच्छेद का उल्लंघन करने वालों के लिये सख्त दंड, रिजर्व बैंक के माध्यम से उन पर दबाव डालना या रिजर्व बैंक के धन का दुरुपयोग करने के अपराध में रोक लगाने के लिये मजबूत हिदायत देने के लिये केन्द्रीय सरकार क्या कोई कदम उठाने के लिये तैयार है ?

MR. CHAIRMAN: You may reply in Hindi please.

SHRI MOHAN DHARIA: Sir, we cannot forget that we have to tackle

the whole question through persuasion and through discussion and not through such measures which may perhaps further deteriorate the whole situation and disintegrate the country.

SHRI NAGESHWAR PRASAD SHAHI: Sir, on a point of order.

MR. CHAIRMAN: No point of order now. This is Question Hour.

SHRI NAGESHWAR PRASAD SHAHI: I am addressing it to you.

आपने कहा: चाहता हूँ श्रीमान्, आपने । श्रीमान् मैं कहना चाहता हूँ कि कोऑपरेटिव में जो इतना गबन हो रहा है उसमें राज्यों के कोऑपरेटिव मिनिस्टर्स भी शामिल हैं और जिम्मेदार हैं । तो मैं मंत्री महोदय से पूछना चाहता हूँ कि क्या वे इस बात को जांच करेंगे कि 1952 से लेकर आज तक कितने राज्यों में कोऑपरेटिव मिनिस्टर्स ने गबन किया है और गबन कर रहे हैं ।

SHRI JAHARLAL BANERJEE: Sir, I want to say... (*Interruptions*)

MR. CHAIRMAN: You may resume then.

श्री नगेश्वर प्रसाद शाही : श्रीमान् कोऑपरेटिव मिनिस्टर्स और सभी कोऑपरेटिव मिनिस्टर्स

(*Interruptions*)I know from my personal knowledge that many such Co-operation Ministers have indulged in embezzlement and have aided in embezzlement. Will the Minister institute an inquiry into this?

MR. CHAIRMAN: You need not reply. The Question is over. (*Interruptions*) You hear me. Are you not hearing me? The point is that I said "Question is over", whether it was right or wrong, and after that we do not allow any supplementary. Therefore, the next item will be. Papers to be Laid on the Table.

6. [Transferred to the 22nd December, 1977].

WRITTEN ANSWERS TO QUESTIONS

Direction to the public sector undertakings on negotiations with the employees regarding service conditions

*728. SHRI SANAT KUMAR RAHA: SHRI JAGAN NATH BHARDWAJ: SHRI S. W. D'HABE: SHRI INDRADEEP SINHA:

SHRI S. KUMARAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government have recently directed the managements of all public sector undertakings not to negotiate with their employees on their service conditions; and

(b) if so, what are the reasons therefor?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b) No, Sir. Having regard to the serious distortions that have crept into the structure of emoluments of employees in public and private sector, Government have set up a Study Group on Wages, Incomes & Prices. Government have decided that till a policy on incomes and wages is formulated on the basis of recommendations of the Study Group, no wage agreement should be finalised by any public sector enterprise without getting the specific approval of Government.

Tourist permits for Andaman and Nicobar Islands

*729. SHRIMATI AZIZA IMAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that tourists have to suffer considerable inconvenience in getting permission to visit certain areas in the Andaman and Nicobar Islands; and

@Previously Starred Question 668 transferred from the 16th December, 1977.